THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VAYALAR RAVI): (a) and (b) Khadi and Village Industries Commission (KVIC) had given interest-free loans to khadi institutions for khadi activities till 1995. In the period 1995 to 1997, bank finance was given at a subsidized rate of 4.5% to khadi institutions under Consortium of Bank Credit (CBC), with the differential amount of interest being met by KVIC.

KVIC is also implementing the scheme of Interest Subsidy Eligibility Certificate (ISEC since 1977 under which khadi institutions can avail bank finance at a subsidized rate of 4% and the differential amount of interest is met by KVIC. This scheme is continuing on date.

(c) and (d) Khadi artisans are self-employed individuals involved in the production of khadi. They mostly work from their dwelling places and use their spare time in khadi activity to supplement their family income. They have no age limit, have no service regulation, have no fixed timings and are free to associate or dissociate from the khadi institutions at will. As such, there is no employer-employee relationship.

KVIC has taken a number of steps to increase the earnings of khadi artisans and to ensure that equitable remunerations are paid to them by the institutions concerned. State-level cost charts for making payments to artisans on piece-rate basis for the conversion of raw material into semi-finished/finished goods have been prescribed by KVIC, which are required to be adhered to by the khadi institutions. Under the Market Development Assistance scheme, khadi institutions are provided assistance @ 20% of value of production; of this, 25% is earmarked for artisans, which is in addition to their wages. Khadi institutions registered with KVIC and State Khadi and Village Industries Boards (KVIBs) are required to contribute 12% of wages of artisans to Artisans Welfare Funds.

KVIC, in association with Life Insurance Corporation of India (LIC), implements a group insurance scheme named Khadi Karigar Janshree Bima Yojana to provide insurance cover to khadi artisans against normal and accidental death and disability. As an add-on benefit, the scheme also provides for a scholarship of Rs.100 each per month for upto two school going children of the insured artisans studying in standard IX to XII and in courses offered by Industrial Training Institutes (ITIs).

Funds to KVIB of Assam

2854. SHRIMATI NAZNIN FARUQUE: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of funds provided to the Khadi and Village Industries Board (KVIB) of Assam during the last three years, year-wise;

- (b) the estimated funds to be provided during 2012-13; and
- (c) the details of new steps taken by Central Government to increase employment opportunity, especially for SC/ST, by the Board in the State?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VAYALAR RAVI): (a) Details of funds provided by Khadi and Village Industries Commission (KVIC) to Khadi and Village Industries Board (KVIB) of Assam during the last 3 years are given below:

(In Rs. lakh)

Year	Funds provided under:	
	Prime Minister's Employment Generation Programme (PMEGP)	Other Plan schemes
2009-10	511.06	4,37
2010-11	1329.57	7.30
2011-12	1439.61	12.41

- (b) Rs. 6614.06 lakh has been allocated for Assam under Prime Minister's Employment Generation Programme (PMEGP) for the year 2012-13, out of which KVIC has sub-allocated Rs. 1984.22 lakh for the KVIB of Assam. Initial annual allocations under other Plan schemes are not made by KVIC.
- KVIC has been implementing a credit-linked subsidy-based programme named Prime Minister's Employment Generation Programme (PMEGP) to set up micro-enterprises in the non-farm sector. Under PMEGP, general category beneficiaries can avail of margin money subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to special categories such as scheduled castes, scheduled tribes, OBCs, minorities, women, exservicemen, physically handicapped, beneficiaries belonging to North Eastern Region (NER), hill and border areas, etc., the margin money subsidy is 35% in rural areas and 25% in urban areas. The beneficiary contribution is 10% in the case of general category beneficiaries and 5% in the case of beneficiaries belonging to special categories. Balance of the project cost is provided through Bank loan. Higher margin money subsidy and lower beneficiary contribution are provided for in the case of special category beneficiaries including those from NER and those belonging to scheduled castes and scheduled tribes. The maximum cost of projects is Rs.25 lakh in the manufacturing sector and Rs.10 lakh in the service sector. PMEGP is implemented through KVIC, State KVIBs and District Industries Centres (DICs). Since its inception in 2008-09 upto 2011-12, Rs.13138.00 lakh margin money

subsidy has been utilized to set up 13691 micro-enterprises in Assam, thereby creating employment for an estimated 1.10 lakh persons.

SSIs set up in Assam

2855. SHRI BHUBANESWAR KALITA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the details of the new Small Scale Industries (SSIs) units set up in Assam during the last five years, till date;
- (b) the details of various goods being manufactured along with the production capacity and actual production being made in these units; and
- (c) the details of the SSI units proposed to be setup in Assam during the Eleventh Plan?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VAYALAR RAVI): (a) The details of new Micro, Small and Medium Enterprises (MSMEs) set up in Assam, as per information obtained from State Government on number of Entrepreneurs Memorandum (Part-II) filed under Micro, Small and Medium Enterprises Development Act 2006, during 2007-08 to 2011-12, are as noted below:

Year	Number of Entrepreneurs Memorandum (Part-II) filed
2007-08	1811
2008-09	1711
2009-10	1678
2010-11	1506
2011-12	1218

- (b) The details of various goods being manufactured along with the production capacity and actual production being made in these units are not centrally maintained. However, as per information obtained from State Government, Industry-wise (based on National Industrial Classification-2004 at two digit level) distribution of number of Entrepreneurs Memorandum (Part-II) filed by Micro, Small and Medium Enterprises, during 2007-08 to 2011-12, filed under Micro, Small and Medium Enterprises Development Act 2006, is given in the Statement (See below).
- (c) Proposals on setting up of MSMEs is demand-driven and dependent on local resources and entrepreneurial initiatives. Eleventh Plan details have been furnished in (a) above.